

# The Orissa Gazette



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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### HOME DEPARTMENT

*The 28th January 1943*

#### NOTIFICATIONS

**No. 244-C.**—The following notification by the Government of India is republished for general information.

*The 3rd February 1943*

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

**No. 1728-A.(C).**—The following notification, issued by the Government of India, in the Home Department, is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

*New Delhi, 14th January 1943*

**No. 245/41-Ests.**—The following direction made by the Secretary of State for India is published for general information, namely :—

“I, Leopold Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 241(3)(b) of the Government of India Act, 1935, hereby direct, with the concurrence of my Advisers, that the Rules prescribing the conditions of service of persons serving in connection with the affairs of a province shall be so framed as to secure that every such person who, before the 1st April 1937, was serving His Majesty in a civil capacity in India and had at that date a right of appeal to the Governor from any of the Orders specified in the said section 241(3)(b) shall have a similar right of appeal from any such Order to the Governor exercising his individual judgment.

Given under my hand this 16th day of September 1942.

L. S. AMERY

*One of His Majesty's Principal Secretaries of State*”

H. K. CHAINANI

*Dy. Secy. to the Govt. of India*

### DEFENCE DEPARTMENT

*New Delhi, 16th January 1943*

**No. 5-D.C.(2)/43.**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely :—

After clause (b) of the first proviso to sub-rule (1) of rule 45B of the said Rules, the following clause shall be inserted, namely :—

“(c) apply to the publication by or on behalf of any person carrying on an inland navigation or water transport undertaking of any time-tables relating to such undertaking.”

C. MACI. G. OGILVIE

*Secretary to the Government of India*

*The 1st February 1943*

**No. 272-C.**—The following notification by the Government of Bombay is republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*

### HOME DEPARTMENT (POLITICAL)

*The 31st January 1943*

**No. S.D.III-119.**—Whereas in the opinion of the Government of Bombay the issue, dated the 17th January 1943, of the weekly Marathi newspaper “Chitra” published in Bombay contains a prejudicial report;

Now, therefore, in exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Government of Bombay is hereby pleased—

(a) to prohibit the further publication, sale or distribution of the said issue of the newspaper "Chitra"; and

(b) to declare forfeited to His Majesty every copy of the said issue.

By order of the Governor of Bombay

D. SYMINGTON

Secretary to Government

## FINANCE DEPARTMENT

### NOTIFICATION

The 2nd February 1943

No. 1652-F.(C).—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor

C. S. JHA

Deputy Secretary to Government

Simla, 8th December 1942

No. F. 27 (1)-R. 11/42—The following amendment made by the Secretary of State for India to the Superior Civil Services (India Provident Fund) (Sterling Accounts) Rules, 1934, is published for general information:—

"I. Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred upon me by sections 247 and 250 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment to the Superior Civil Services (India Provident Fund) (Sterling Accounts) Rules, 1934, namely:—

In rule 13 of the said Rules, for "proviso (b) to rule 10 of the rules in that Appendix shall be disregarded" the following shall be substituted, namely:—

"In paragraph 10 of the said provisions, the word 'or' at the end of clause (a), clause (b), and the words 'in the case of a person to whom clause (a) applies and clause (b) does not apply' shall be disregarded."

Given under my hand this 23rd day of September 1942.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

L. T. GHOLAP

Dy. Secy. to the Govt. of India

## COMMERCE AND LABOUR DEPARTMENT

### NOTIFICATIONS

The 26th January 1943

No. 141-Csm.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

### REGISTRATION OF ACCOUNTANTS

New Delhi, 28th November 1942

No. 12-A. (1)/42—In pursuance of sub-rule (2) of rule 14 of the Auditors' Certificates Rules, 1932, it is hereby notified that in exercise of the powers

conferred by clauses (a) and (b) of sub-rule (1) of the said rule, the Central Government has been pleased to remove the names of the following gentlemen, with effect from the 1st July 1942, from the Register of Accountants:—

Removed temporarily on receipt of request under clause (a) of sub-rule (1) rule 14

### Serial Enrolment

No.	No.	
1	875	BAMJEE, Homi Kaikhusroo Dorabji, Queen's Chambers, Queen's Road, Bombay.
2	10	GURPAL SINGH, A.S.A.A., Assistant Controller of Military Accounts, C. M. A.'s Office, Lahore Cantt.
3	806	JAIN, Des Raj, B.A., A.S.A.A., A.C.A., Assistant Controller of Military Accounts, C. M. A.'s Office, Lahore Cantt.
4	422	KRISHNAMACHARI, Madumbai Rajagopala, G.D.A., Internal Auditor, O. & R. Rly., Employees' Co-operative Credit Society, Ltd., E. I. Rly., General Offices, Hazratganj, Lucknow.
5	254	SONI, Bal Bir Singh, B.A., A.S.A.A., Assistant Controller of Military Accounts, C. M. A.'s Office, Lahore Cantt.

Removed temporarily for non-payment of annual fee under clause (b) of sub-rule (1) of rule 14

### Serial Enrolment

No.	No.	
6	627	AYYENGAR, Kuppuswami Ramakrishna, G.D.A., Sri Ramakrishna Buildings, Melur (Madura).
7	701	BHATIA, Amar Nath, 30, Dayanand Road, Krishan Nagar, Lahore.
8	304	GANAPATHY, Nilakanta Iyer, B.A., G.D.A., Auditor, Income Tax Office, Trivandrum, Travancore State.
9	238	GANAPATHY, Tirumandangudi Visvanatha, G.D.A., Messrs. Karikar & Suri, No. 8, Boag Road, Theogarayanagar, Madras.
10	301	GANESIER, Tanjore Natesier, G.D.A. (Rangcon), C/o S. Zaman Esquire, Cost Accounts Officer, Office of the Joint Financial Adviser, Supply, New Delhi.
11	834	KALE, Purushottam Vinayak, B.A., LL.B., Messrs. Sorab S. Engineer & Co., 381, Hornby Road, Fort, Bombay.
12	218	KARMARKER, Narayan Dattatrya, G.D.A., Assistant Registrar, Co-operative Finance, 252/2, Sadashiv Peth, Poona.
13	678	LOGANATHAN, Congeevarani Ratnavelu, G.D.A., No. 10, Second Narayan Street, Mint Post, G. T. Madras.
14	392	NATARAJAN, Subramania, G.D.A. (Kuala Lumpur—F. M. S.), C/o Messrs. Karikar & Suri, No. 8, Boag Road, Theogarayanagar, Madras.
15	380	NATHANIEL, William, G.D.A., Messrs. William and Company, 1, Bunder Street, George Town, Madras.
16	390	Pandya, Vidya Sagar, 24, Chamberlain Road, Lahore.
17	632	PAUL, Chandrakanta, B. Com., G.D.A., 46-B., Amherst Street, Calcutta.

Serial No.	Enrolment No.	
18	574	RAMACHANDRA IYER, T.S., M.A. (Com.), A.S.A.A., 45, Guruvappa Chetty Street, Chintadripet, Madras.
19	720	RAMAKRISHNA AIYAR, K. Sivaram Krishnaiyar, Assistant Controller of Military Accounts, Lahore.
20	880	ROY, Subodh Ranjan, B.A., B.Sc., F.COM., C/o Messrs. A. M. Roy, and Co., 1-B., Old Post Office Street, Calcutta.
21	336	SWAMINATHAN, Krishnaswamy, B.A., G.D.A., Assistant Collector of War Tax, Kuala Lumpur (F. M. S.)
22	35	TARMMASTER, Mangaldas Laxmidas, F.S.A.A., Messrs. Tarmmaster & Co., 4, Hasting Street, Calcutta.
23	395	TAYLOR, Geoffrey Whitworth, A.C.A., Messrs. Lovelock & Lewes, 4, Lyons Range, Calcutta.

N. R. PILLAI

Secy. to the Govt. of India

The 30th January 1943

**No. 1534—IJ-16/41-Com.(C).**—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

#### WAR RISKS INSURANCE

New Delhi, 26th December 1942

**No. 80-W.R.I./42**—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the scheme in respect of the quarter ending the 31st March 1943 at three annas per month or part of a month for each complete sum of one hundred rupees.

New Delhi, 2nd January 1943

**No. 81-W.R.I.(G)/42**—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Goods) Insurance Rules, namely:—

In rule 15 of the said Rules—

1. For sub-rule (2), the following shall be substituted, namely:—

“(2) On receipt of a claim, the Government Agent shall send notice to the Claims Committee and

shall, in consultation with the Committee, have the claim verified and the loss or damage, if any, assessed by a person who is for the time being included in the list of recognized Loss Assessors issued and maintained by the Central Government in this behalf, or if the Central Government so directs, by such person as may be specially deputed by them for the purpose.”

II. In sub-rule (3), after the words “remarks and recommendation”, the following shall be inserted, namely:—

“to the Claims Committee which will examine and submit it with such recommendation as it considers necessary to make.”

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 30th January 1943

**No. 1535—Com-7/42-Com.(C).**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

#### WAR RISKS INSURANCE

New Delhi, 2nd January 1943

**No. 76-W.R.I.(F)/42**—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

In rule 14 of the said Rules—

I. For sub-rule (2), the following shall be substituted, namely:—

“(2) On receipt of a claim, the Government Agent shall send notice to the Claims Committee and shall, in consultation with the Committee, have the claim verified and the loss or damage, if any, assessed by a person who is for the time being included in the list of recognized Loss Assessors issued and maintained by the Central Government in this behalf, or if the Central Government so directs, by such person as may be specifically deputed by it for the purpose.”

II. In sub-rule (3), after the words “remarks and recommendation”, the following shall be inserted, namely:—

“to the Claims Committee which will examine and submit it with such recommendation as it considers necessary to make.”

S. R. ZAMAN

Joint Secy. to the Govt. of India